

(23)

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 05.07.2018 AT 10.30 AM

TRANSFER PETITION NO.	TP(PB) No. 79/397-398/HDB/2017
COMPANY PETITION/APPLICATION NO.	CP No. 01/2009
NAME OF THE COMPANY	Satyam Computres Services Ltd
NAME OF THE PETITIONER(S)	Union Of India
NAME OF THE RESPONDENT(S)	Satyam Computres Services Ltd & Others
UNDER SECTION	388B,397/398

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T. Sujan Kumar Reddy	Advr		

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. S. ^{CSO. Adarsh} Adarsh ^{609 R 6 & R 7} Adarsh	Advocate	9848099146	
Abhay Jagan / 9 R 2 and R 5	Attente	-	

Alluri Sriharinadhara

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for R-13

Advocate

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Sl.No.23

CP No.1/2009 in TP (PB) No.79/397-398/HDB/2017

In the matter of Satyam Computers Services Ltd

Date of order: 05.07.2018

ORDER

Counsel for Petitioner is present. Counsel for R-5,8,9 & 10 is also present. He has reported to the Tribunal that already the above Respondents filed Affidavits stating that they will not act as Directors in any other Company for a period of 5 years from the date of the order. The Counsel for UOI/Petitioner reported that the only relief to be granted in favour of Petitioner / UOI as of today is the one covered under Section 388 (B) (1) (a) of the Companies Act, 1956 and in the light of the Affidavits given by R-5,8,9, 10 the relief can be decided basing on the Affidavits filed by Respondents above.

Counsel for Respondents 2, 3, 13 & Counsel for Respondent-4 reported the same thing and the above Respondents also filed similar Affidavits. Similarly UOI/petitioner informed the Tribunal regarding relief survives as against the above Respondents is one covered under Section 388 (B) (1) (a) and that this relief can be decided in the light of Affidavits given by the above Respondents.

Counsel for R-11 is present. Counsel for R-6 & 7 is present. He reported he would submit his arguments on the main petition as per allegations made against his clients i.e R-6 & 7 and the Counsel for Petitioner / UOI also requested time. Counsel for R-4, 5, 8, 9, 10, 2, 3,13 reported that Affidavits are given by the above Respondents without prejudice to their contentions in the main petition.

List the matter on 24.07.2018



Member (J)

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